

**Central Administrative Tribunal
Ernakulam Bench**

O.A No.180/00162/2021

Thursday, this the 8th day of April, 2021

CORAM:

**Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member**

Vineeth V.V
S/o.Vinayakan, aged 34 years
Vanchipurakkal House
Aroor P.O, Pin – 688 534
Alappuzha District
Phone No.9846529434 - Applicant

(By Advocate: Mr.R.Muraleedharan)

Versus

1. Union of India
Represented by the Director General
Fishery Survey of India, Mumbai – 400 001
2. The Zonal Director
Cochin Base of Fishery Survey of India
Kochangadi, Cochin, Pin – 682 005 - Respondents

(By Advocate: Mr.N.Anilkumar,SCGSC)

The O.A having been heard on 8th April, 2021, this Tribunal delivered the following order on the same day:

O R D E R (ORAL)

P.Madhavan, Judicial Member

This Original Application has been filed by the applicant seeking the following reliefs:

“(a) Call for the records leading to the recruitment of Slipway Worker Grade – II in Fishery Survey of India, Cochin Base, in the Pay Band of Rs.5200-20200 + Grade Pay of Rs.1800/- plus other allowances as per Government

rules and the rank list prepared in the year 2014;

(b) Quash Annexure A6 notification now issued by the 1st respondent as it is unsustainable under law;

(c) Direct the respondents to fill up all existing vacancies from the rank list already prepared but failed to recruit even a single candidate from which, in spite of Annexure A2 order and give appointment to the applicant if none of the candidates having seniority to him in the list are waiting for appointment.

(d) Award cost of and incidental to this application.

2. When the matter came up for consideration, it appears that a fresh notification is already issued and the last date for submitting applications was 31.3.2021. It appears that no proper impugned order has been produced in this matter and the applicant has not made any representation regarding his grievances in the proper manner.

3. Adv.Mr.N.Anilkumar,SCGSC takes notice on behalf of the respondents and submits that he has no objection in disposal of the representation.

4. In view of the non-exhausting of remedies, the applicant is directed to file a detailed representation showing the rules and regulations on which he is filing the representation within two weeks from today to the authority and the competent authority will consider the representation and pass a speaking order within a period of two months from the date of receipt of the representation.

5. The Original Application is disposed of as above at the admission stage itself.

No costs.

(K.V.Eapen)
Administrative Member

(P.Madhavan)
Judicial Member

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List of Annexures

Annexure A1 - True copy of the common order passed by this Hon'ble Tribunal in O.A No.1228/2012 and 916/2013 dated 30.10.2015

Annexure A2 - True copy of the order passed by this Tribunal in O.A No.513/2016 dated 29.7.2016 and M.A No.966/2016 dated 23.8.2016

Annexure A3 - True copy of the letter to submit copy of the order to the respondents in O.A No.513/2016 dated 28.8.2016.

Annexure A4 - True copy of reply given by the 2nd respondent on application filed under Right to Information Act, dated 22.1.2019

Annexure A5 - True copy of the Rank List prepared, given by the 2nd respondent on application under R.I.Act dated nil

Annexure A6 - True copy of the Advertisement No.11/2021-2022 ((Vacancy Notification) inviting applications to the post of Slipway Worker Gr.II

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